

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 565**  
ANSWERED ON 03.12.2025

**SOLAR PARKS IN TAMIL NADU**

565. SHRI MANI A

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has any proposal to sanction new Solar Parks in Tamil Nadu particularly in Dharmapuri district which has vast potential for solar energy generation;
- (b) if so, the details of Central Financial Assistance released to Tamil Nadu under the Solar Park Scheme; and
- (c) the steps being taken by the Government to encourage private sector investment in setting up Solar Parks and large-scale solar projects in Dharmapuri and other potential districts of Tamil Nadu?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER**

**(SHRI SHRIPAD YESSO NAIK)**

- (a) & (b) As on date, there is no Solar Park sanctioned in Tamil Nadu under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects” and no new proposal for the same is received.
- (c) The Government has taken various steps for promoting setting up of solar projects in the country including Tamil Nadu. The major steps taken are given at **Annexure**.

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**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA  
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**Steps taken to promote setting up of solar energy capacity in the country**

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable Renewable Energy (FDRE) projects have been issued.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Inter State Transmission System (ISTS) charges were waived for inter-state sale of solar and wind power for projects commissioned by 30th June 2025.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06<sup>th</sup> June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.